

(64)

OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 95 of 2005.

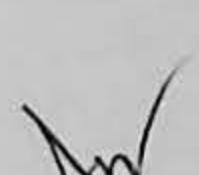
ALLAHABAD THIS THE 22<sup>nd</sup> DAY OF JULY 2005.

Hon'ble Mr. A. K. Bhatnagar, Member-J.  
Hon'ble Mr. D. R. Tiwari, Member-A

1. Aditya Kumar Srivastava  
Son of Sri Ram Saran Srivastava.
2. Ravi Shanker Tripathi  
S/o Sri Har Charan Lal Tripathi
3. Hemant Kumar Kulshrestha,  
S/o late N. K. Kulshrestha
4. Kunj Bihari Vishwakarma,  
S/o Shri Ram Kishan Vishwakarma.
5. Rajendra Chaturvedi  
S/o Sri Ram Chaturvedi.
6. Janki Prasad,  
S/o Sri D. P. Kushwaha
7. Ram Pratap  
S/o Sri Jalim Singh
8. R.K. Verma  
S/o Sri R.A. Verma
9. Kailash Narayan Namdeo,  
S/o Sri Lakshmi Narayan
10. Sohan Lal  
S/o Sri Daulat Ram
11. Dilip Kumar  
S/o Sri Govind Prasad
12. Vishwa Deo  
S/o Sri Har Das.
13. Ram Ashish Rai  
S/o Sri Muneshwar Rai
14. Ram Bharose Lal  
S/o Sri Tika Ram
15. Nek Ram  
S/o Sri Mangu Ram
16. Sita Ram  
S/o Sri Janki Das
17. Hari Mohan  
S/o Sri Ram Charan
18. Suresh Kumar  
S/o Shri S Kumar
19. Brijendra Kumar Khare  
S/o P.D. Khare.
20. Kamlesh Kumar Khare,  
S/o Sri K.K. Khare.

All are posted in the office of Garrison Engineer, Military Engineering Services Department, District Jhansi.

.....Applicants.

  
(By Advocate : Sri R.K. Shukla)

Versus.

1. Union of India  
Through its Secretary,  
Ministry of Defence, New Delhi.
2. Chief Engineer,  
Head Quarter, Central Command  
Military Engineering Services  
Lucknow.
3. Commandant Works Engineer,  
Military Engineering Services,  
Jhansi.
4. Garrison Engineer  
Military Engineering Services,  
Jhansi Cantt.  
Jhansi.

.....Respondents

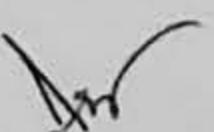
(By Advocate : Sri Saurabh Srivastava)

ORDER

(By Hon'ble Mr. A.K. Bhatnagar, J.M)

By this O.A., the applicant has prayed for a direction to the respondents to consider the claim of the applicants in respect to fixation of pay scale of Rs.950-1500/- from the respective date of their initial joining and to pay arrears of salaries as well as further consequential benefits to them, which were given to other the similar employees in pursuance of judgment and order dated 21.05.1999, passed by the Central Administrative Tribunal, Jabalpur and order dated 27.07.2004, passed by the Central Administrative Tribunal, Allahabad.

2. Learned counsel for the applicant submitted the similar controversy has already been decided by this Tribunal in O.A. No.516/03 decided on 27<sup>th</sup> April, 2004, O.A. No.1034/04 decided on 13<sup>th</sup> September 2004 and in O.A. No.166/91 decided on 21<sup>st</sup> May 1999 by Jabalpur Bench of the



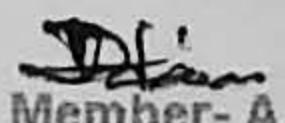
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Tribunal. The present case is also exactly similar, therefore, this O.A. may also be decided in terms of the said order.

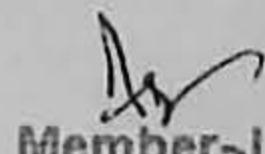
3. We have heard counsel for the parties, perused the records and we find that the O.As having the same reliefs have already been decided by Allahabad Bench and Jabalpur Bench of the Tribunal. Accordingly, the present O.A. is also disposed of in terms and conditions passed in O.A. No.516/03 decided on 27<sup>th</sup> April, 2004, O.A. No.1034/04 decided on 13<sup>th</sup> September 2004 and O.A. No.166/91 decided on 21<sup>st</sup> May 1999 by Jabalpur Bench of the Tribunal.

5. Accordingly, the O.A. is disposed of by granting a liberty to the applicants to file their representations jointly to the Competent Authority within two weeks from the date of receipt of a copy this order and with a direction to the Competent Authority i.e. respondent NO.3 to decide the same, if so filed, keeping in view of the orders passed in O.A. No. 516/03 and O.A. No.166/91 passed by Central Administrative Tribunal, Allahabad and Jabalpur Bench in accordance with law within a period of three months from the date of receipt of a copy of this order.

6. There shall be no order as to costs.



Member- A



Member-J

Manish/-

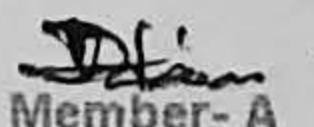
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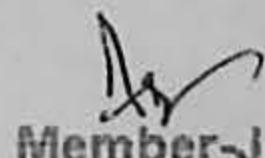
Tribunal. The present case is also exactly similar, therefore, this O.A. may also be decided in terms of the said order.

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Member- A

  
Member-J

Manish/-